GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1497 TO BE ANSWERED ON 24.11.2016

AGENCIES INVOLVED TO ASSESS THE IMPLEMENTATION OF MGNREGS

1497. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL: SHRI HARIOM SINGH RATHORE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether any Government or private agency has assessed the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) to get apprised of the extent of reform the scheme has brought in the living standards in the rural areas and if so, the details thereof;
- (b) the number, types and utility of kachha works being executed for the welfare of people during the last two years and the current year across the country under MGNREGS, State/UT-wise;
- (c) whether the Government proposes to widen the purview of MGNREGS and strengthen it so as to cover more activities including agriculture etc. aimed at holistic rural development and also to increase the approved working days under the scheme and if so, the details thereof; and
- (d) the time by which the decision is likely to be taken and implemented in order to make the scheme more lively and effective?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

- (a): Yes, Madam. Independent research studies conducted on the impact of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been brought out as "MGNREGA Sameeksha" by the Ministry. The studies indicate that this programme has improved water and soil conservation measures, increased cultivable land by enriching waste lands and has led to improved agricultural productivity. It has also enhanced bargaining powers of rural wage seekers and reduced distress migration from rural areas. Major suggestions/recommendations of these studies, inter alia, are removal of delays in wage payments, improvement in the quality of assets, establishment of strong demand management system, effective participatory grass-root and planning, and improvement in the overall monitoring of schemes, etc.
- (b): State-UT-wise details of works completed under MGNREGSA during the last two years and the current year is indicated in **Annexure-I.**
- (c)&(d): Agriculture related works are already permitted under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The Sub Para (2) of Paragraph 4 of Schedule 1, MGNREGA, lays down that, "District Programme Coordinator shall ensure that at least 60% of the works to be taken up in a district in terms of cost, shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees". The list of Mahatma Gandhi NREGA works directly linked to Agriculture and allied activities as per the Schedule-I of the Act are given in the **Annexure-II.**

Annexure-II referred in reply to parts (c)&(d) of Lok Sabha Unstarred Question No. 1497 dated 24.11.2016.

I. <u>Category: A: PUBLIC WORKS RELATING TO NATURAL</u> RESOURCES MANAGEMENT:

- (i) Water conservation and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources.
- (ii) Watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed.
- (iii) Micro and minor irrigation works and creation, renovation and maintenance of **irrigation** canals and drains.
- (iv) Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies.
- (v) Afforestation, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households and
- (vi) Land development works in common land.

II. Category B: COMMUNITY ASSETS OR INDIVIDUAL ASSETS FOR VULNERABLE SECTIONS (ONLY FOR HOUSEHOLDS IN PARAGRAPH 5):

- (i) Improving productivity of lands of households specified in Paragraph5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures.
- (ii) **Improving livelihoods through** horticulture, sericulture, plantation, and farm forestry.
- (iii) **Development of fallow** or **waste lands** of households defined in Paragraph5 to bring it under cultivation.
- (iv) Unskilled wage component in **construction of houses** sanctioned under the Indira AwaasYojana or such other State or Central Government Scheme.
- (v) Creating infrastructure for **promotion of livestock** such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and

(vi) Creating infrastructure for **promotion of fisheries** such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;

III. <u>Category C: COMMON INFRASTRUCTURE INCLUDING</u> FOR NRLM COMPLIANT SELF HELP GROUPS:

- (i) Works for promoting **agricultural productivity** by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce; and
- (ii) Common work-sheds for livelihood activities of self-help groups.

IV. <u>Category D: RURAL INFRASTRUCTURE:</u>

- (i) Rural sanitation related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status. and solid and liquid waste management as per prescribed norms.
- (ii) Providing all-weather rural **road connectivity** to unconnected villages and to connect identified rural production centres to the existing pucca road network; and construction of pucca **internal roads** or **streets** including side drains and culverts within a village.
- (iii) Construction of play fields.
- (iv) Works for improving disaster preparedness or restoration of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection.
- (v) Construction of buildings for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi centres, village haats and crematoria at the village or block level.
- (vi) Construction of Food Grain Storage Structures for implementing the provisions of The National Food Security Act 2013 (20 of 2013).
- (vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.
- (viii) Maintenance of rural public assets created under the Act; and any other work which may be notified by the Central Government in consultation with the State Government in this regard.

Annexure-I referred in reply to part (b) of Lok Sabha Unstarred Question No. 1497 dated 24.11.2016.

MGNREGA (Completed Works)													
	PUBLIC WORKS RELATING TO			IND	IVIDUAL AS	SETS FOR							
				VULNERABLESECTIONS(ONLY FOR			COMMON INFRASTRUCTURE FOR NRLM						
		NATURAL RESOURCES MANAGEMENT			HOUSEHOLDS IN PARAGRAPH 5)			COMPLIANT SELF HELP GROUPS			RURAL INFRASTUCTURE		
SI.				2016-17 as on			2016-17 as on			2016-17 as on			2016-17 as on
No.	State	2014-15	2015-16	18/11/2016	2014-15	2015-16	18/11/2016	2014-15	2015-16	18/11/2016	2014-15	2015-16	18/11/2016
1	ANDAMAN AND NICOBAR	0	0	0	0	0	0	0	0	0	153	116	32
2	ANDHRA PRADESH	30647	239207	384059	3345	48481	122734	0	0	0	124578	137075	203899
3	ARUNACHAL PRADESH	61	542	299	24	23	213	0	2	27	416	1049	495
4	ASSAM	3723	5278	3205	6356	1139	1349	0	0	54	7412	7436	4752
5	BIHAR	12228	50910	17954	29577	6126	3340	1585	0	23	108457	44642	19820
6	CHHATTISGARH	37186	21632	41655	12294	12817	19683	685	14	139	22142	33320	69732
7	DADRA & NAGAR HAVELI	0	0	0	0	0	0	0	0	0	0	0	0
8	DAMAN & DIU	0	0	0	0	0	0	0	0	0	0	0	0
9	GOA	123	123	23	0	0	0	0	0	0	214	183	14
10	GUJARAT	7024	13576	16775	3449	11717	9411	609	12	31	36743	21233	27666
11	HARYANA	4768	3603	1242	317	135	195	28	3	23	9260	3997	1248
12	HIMACHAL PRADESH	28095	25710	21118	3160	9062	11160	1	2	50	12048	13552	12488
13	JAMMU AND KASHMIR	10152	21702	5091	90	132	15	218	0	3	28779	61699	13171
14	JHARKHAND	24597	27807	112020	12974	15911	22152	169	0	5	25354	28089	40619
15	KARNATAKA	55247	73436	42242	69561	113686	81121	27216	59	252	283956	138162	32448
16	KERALA	113438	109340	48330	41313	72904	41020	1147	0	3	29192	18852	8249
17	LAKSHADWEEP	3	1	0	0	0	0	0	0	0	1	0	0
18	MADHYA PRADESH	138916	63516	78672	64112	68955	98763	0	2	21	197159	97207	59542
19	MAHARASHTRA	20432	36424	39359	26241	31458	24561	6387	24	31	99424	34291	38734
20	MANIPUR	949	3233	989	321	787	293	6	3	0	2176	4283	1922
21	MEGHALAYA	1131	2156	2302	426	1485	173	2	2	1	3783	5548	4097
22	MIZORAM	2717	4287	398	1606	1634	486	9	0	0	2699	1832	317
23	NAGALAND	405	3142	569	57	106	58	0	1	0	3898	9228	1540
24	ODISHA	17076	34416	50144	10117	53899	87658	7	0	386	22875	36425	46443
25	PUDUCHERRY	221	420	0	0	0	0	0	0	0	0	1	0
26	PUNJAB	3270	5807	3601	642	17	3	0	0	0	4421	6195	3182
27	RAJASTHAN	44103	34870	45091	10807	13653	35298	4	5	7	136232	37719	40624
28	SIKKIM	1073	799	283	154	904	324	0	0	0	845	418	79
29	TAMIL NADU	59538	72181	34147	24924	48394	42850	436	87	359	289419	292144	114503
30	TELANGANA	22569	49622	543422	5106	4519	119608	31	0	0	57919	140104	412311
31	TRIPURA	82689	104812	27462	6337	4424	728	28	5	4	22293	27100	5709
32	UTTAR PRADESH	47135	112523	58899	13683	86914	77781	18650	416	438	283864	247299	78122
33	UTTARAKHAND	6047	8777	4762	1759	4519	2581	149	20	14	16847	22164	12723
34	WEST BENGAL	81730	122750	93737	45242	122337	132103	931	0	0	79597	88795	59745
	Total	857293	1252602	1677850	393994	736138	935661	58298	657	1871	1912156	1560158	1314226